

**Child Welfare Project in Orissa during Sixth Plan**

943. SHRI RAMA CHANDRA RATH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have any proposal to introduce any child welfare project in Orissa during the Sixth Plan period;

(b) if so, the amount allocated in this head during the above Plan period;

(c) the number of children to be benefited from Orissa during that period; and

(d) the details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SMT. SHEILA KAUL): (a) to (d). A statement is attached.

**Statement**

Child Welfare projects will continue in Orissa in the Sixth Plan period. These include continuing schemes like Integrated Rural Development Programme, Integrated Child Development Services Programme, Scheme for Children in Need of Care and Protection, Integrated Education for the Handicapped. These schemes are in the Central and Centrally Sponsored Sector. The Sixth Plan schemes in the State Sector include those of Balwadis, Creches, Supplementary Nutrition Programme, Mid-day Meals Programme etc.

Proposals for new projects include those for basic services to reduce child mortality, promote pre-school education etc. as also projects of social inputs in area development programme.

Sixth Plan outlays in the Central Sector in the fields of women welfare, handicapped welfare, Planning, Research, Training and Evaluation and Day Care Centre etc. amount to about Rs. 96 crores. There is a significant child welfare component in these programmes. The Centrally Sponsored Child Welfare Programmes outlay for

the Sixth Plan amount to Rs. 51 crores. There is no State-wise allocation of these amounts, but Orissa will get its due share in these programmes.

The Sixth Plan outlay for Orissa for the Social Welfare Sector, that also covers child welfare programmes, is Rs. 200 lakhs.

The number of children benefiting from those programmes cannot be estimated.

**Financial Requirements of Drought Affected states**

944. SHRI BALASAHEB VIKHE PATIL:

SHRI RAJESH KUMAR SINGH;

SWAMI INDERVESH;

SHRI RAM VILAS PASWAN;

SHRI RAMAVATAR SHASTRI;

SHRI P. M. SAYEED;

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have assessed the financial requirements of drought affected States;

(b) if so, the monetary requirements, State-wise;

(c) the amounts sanctioned and released to the States for procuring drinking water and other scarcity works, State-wise;

(d) whether the demands of the States have been met in full; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTIONS (SHRI R. V. SWAMINATHAN): (a) and (b). Yes, Sir. At the requests of the Governments of Andhra Pradesh, Haryana, Karnataka, Rajasthan and Maharashtra-States currently affected by drought the Government of India deputed Central Teams and the recommendations of the High Level Committee on Relief thereon, the Government of India ap-

proved a ceiling of expenditure of Rs. 2333.08 lakhs to Andhra Pradesh, Rs. 402.00 lakhs to Haryana and Rs. 2019.50 lakhs to Rajasthan. So far as Karnataka is concerned, a proposal to approve a ceiling of expenditure is under consideration of the Ministry of Finance. As regards Maharashtra, the report of the Central Team which visited the State from the 9th-11th February 1981 is being finalised. Release of amount to Maharashtra will be considered on receipt of the Central team's report.

(c) A Statement is laid on the Table of the House [Placed in Library. See No. LT-1929/81.] The amount is released to the States after the States present the progress of expenditure of the approved ceiling of expenditure.

(d) and (e). No, Sir. In accordance with the schemes of financing relief expenditure recommended by the 7th Finance Commission, the relief expenditure in excess of the margin money is released on the basis of the requirement assessed by the Central Team and the High Level Committee on Relief.

#### **Water Supply Scheme for Maharashtra**

945. SHRI BALASAHEB VIKHE PATIL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many water supply schemes have been sanctioned for Maharashtra upto 31st December, 1980;

(b) the number of such schemes awaiting approval of the Central Government; and

(c) the time by which the Central Government will sanction these schemes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) 2210 Water Supply Schemes have been sanctioned for Maharashtra upto

31st December, 1980, since the inception of the Centrally Sponsored Accelerated Rural Water Supply Programme.

(b) Nil.

(c) Does not arise.

#### **Supersession of Municipal Corporations**

946. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether nearly 60 per cent municipal corporations in the country stand superseded as at present;

(b) whether the President or any other office bearers of all the All India Mayor's Conference called on the Prime Minister to discuss the matter; and

(c) if so, the result thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir. Nearly 60 per cent of the Municipal Corporation in the country are without elected bodies.

(b) Government is not aware of this.

(c) Question does not arise.

#### **Famine in Rajasthan**

947. SHRI JAI NARAIN ROAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware about the famine in Rajasthan State this year; and

(b) if so, what famine relief measures the Central Government propose to provide to the Rajasthan State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE